

3-7-89

Present: None for the applicant.

Sh. M.L. Bindra, Asstt, on behalf of the respondents.

At the request of the deptt. representative, the case is adjourned to 28-7-89.

Adm. no. 114


(D.R.GUPTA)
DY. REGISTRAR (J)

28.7.89.

Present: Shri K.N.R. Pillai, Counsel for the applicant.
None for the respondents.

The Counsel for the applicant, Shri Pillai, states that some relief has been granted to his client and he may withdraw his petition. To be listed before Court (Single Member Bench) for direction on 1.8.89.


(D.R.GUPTA)
DY REGISTRAR(J)

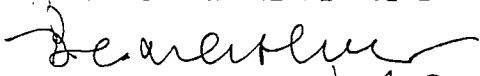
1.8.1989.

Present:- Shri K.N.R. Pillai counsel for the applicant.

Shri M.L. Bindra, Asstt. Departmental Representative for for the respondents.

Shri Pillai learned counsel for the applicant has stated that the relief asked for has already been granted to the applicant and he may be allowed to withdraw the application. Shri Bindra, departmental representative has stated that crossing of E.B. has been allowed.

In view of the above, the application is dismissed as withdrawn.


(B.C.MATHUR)
VICE CHAIRMAN 1/8/89